

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Allahabad this the 27th day of July 2000.

Original Application No. 31 of 1999.

Hon'ble Mr. S. Dayal, Administrative Member.

Hon'ble Mr. Rafiq-Uddin, Judicial Member.

Namo Narain Rai, aged about 23 years,
s/o Sri Awadhesh Narain Rai, R/o Village &
Post-Kotwanarainpur, Via Korantadep,
District-Ballia.

.....Applicant

c/^a Sri R. Verma

Versus

1. Union of India through the
Secretary, Ministry of Communication,
New Delhi.

2. The Director, Postal Services,
Gorakhpur Region,
Gorakhpur.

3. The Superintendent of Post Offices,
Ballia Division,
Ballia.

.....Respondents

C/R Sri A. Sthalekar.

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O R D E R

By Hon'ble Mr. S. Dayal, AM.

This application has been filed by the applicant for direction to the respondents that termination of services of the applicant was Ultra-Vires, illegal, null and void and the applicant should be allowed to continue on the post of Extra Departmental Branch Post Master, Kotwanarainpur.

2. We have heard Sri R. Verma learned counsel for the applicant and Sri A. Sthalekar learned counsel for the respondents.

3. The learned counsel for the respondents has drawn attention to para. 6 of his counter reply in which it has been stated that no order has been passed terminating the services of the applicant nor have any oral instructions be issued to take charge of the post of EDBPM Kotwanarainpur, Baillia. The application has been filed on the basis of some apprehension which was unfounded in the light of facts given by the respondents. Thus, the applicant has no case for filing this application and he seems to have filed it under some mistaken apprehension. The application is therefore, dismissed.

4. There shall be no order as to costs.

Deo Juddha
Member-J

A
Member-A